NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 62/Chd/Hry/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

NR Switch N Radio Services

Pvt. Ltd.

... Operational Creditor-Petitioner.

Vs.

ZTE Telecom India Pvt. Ltd.

...Corporate Debtor-Respondent.

Present: Mr. Praveen Gupta, Advocate for the petitioner.

Mr. Vijay Kaundal, Advocate for the respondent.

The petitioner has filed compliance affidavit of service of notice. Learned counsel for the respondent submits that he has filed reply to the petition in the registry. Copy be supplied to the learned counsel for the petitioner during course of the day. List the matter on 05.10.2017 for arguments.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

September 19, 2017